

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 33(ND)15
CA. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SH. R. VARADHARAJAN
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.02.2017

NAME OF THE COMPANY: M/s. Anoop Rastogi V/s. M/s. Garh Ganga Retreat Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	Chandrashekhar Yadav	Advocate	Respondent	Chad
	Akanksha Ranjan	Prorny Counsel (Advocate)	Respondents	Akanksha Ranjan

ORDER

Learned Counsel for the parties are present. The representative of the Ld. Counsel for the respondent has stated that inspite of giving repeated opportunities by this Tribunal, the Petitioner has failed to file the Rejoinder. However, the Ld. Counsel for the Petitioner represents that senior Counsel is bed ridden and hence, is not in a position to file the rejoinder within the time limit and requested that one final opportunity may be given.

In these circumstances, one final opportunity is given to the Petitioner for filing the Rejoinder within a period of two weeks, failing which, the right to file the rejoinder by the Petitioner will be closed.

List the matter for arguments on 18.5.2017. The parties shall before the next date file two sets of additional paper books, the synopsis and the list of judgments, on which they intend to rely.

List on 18.5.2017.

← S.K. =
(S.K. Mohapatra)
Member (Tech.)

R. Varadharajan
(R. Varadharajan)
Member (Judicial)